

ommendations contained in their Sixty—third Report (Eighth Lok Sabha) on Cochin Refineries Limited.

11.051/2 hrs.

COMMITTEE OF PRIVILEGES

First Report

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): I beg to present the First Report (Hindi and English versions) of the Committee of Privileges.

11.05 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Fourth and Fifth Reports

[English]

SHRI PURNA CHANDRA MALIK (Durgapur): I beg to present the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

- (i) Fourth Report on the Ministry of Railways (Railway Board) — Reservations for and employment of Scheduled Castes and Scheduled Tribes in Indian Railway Construction Company Limited.
- (ii) Fifth Report on Action Taken on 49th Report (Eighth Lok Sabha) on the Ministry of Finance (Department of Economic Affairs—Banking Division) — Reservations for and employment of Scheduled Castes and Scheduled Tribes in Dena Bank and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.

11.06 hrs.

STATEMENT BY MINISTER

Conversion of Leasehold system of Land tenure into free hold in Delhi

[Translation]

MR. SPEAKER: Shri Daulat Ram Saran.

Since it is a lengthy statement, you can lay it on the Table.

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): Mr. Speaker, Sir, I beg to lay on the Table a statement regarding conversion of Leasehold system of land tenure into free hold in Delhi: [Placed in Library. See No. LT—2283/91](Interruptions).....

STATEMENT

[English]

The issue relating to conversion of leasehold system of land tenure into freehold in Delhi has been engaging the attention of the Government for quite some time. A decision